

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 289 OF 2018 &
IA NOS. 204 & 523 OF 2019

Dated: 16th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

TANGEDCO	Versus Appellant(s)
Central Electricity Regulatory Commission & Ors.	 Respondent(s)

Counsel for the Appellant(s) : Mr. Basava Prabhu Patil, Sr. Adv.
Mr. S. Vallinayagam
Mr. Geet Ahuja

Counsel for the Respondent(s) : Mr. Vishrov Mukerjee
Mr. Yashaswi Kant for R-2

Mr. Anup Jain
Mr. Udit Gupta for R-3

Ms. Anushree Bardhan
Ms. Poorva Saigal for R-6

ORDER

Appellants are directed to place on record affidavit of the Chief Financial Officer indicating what are all the amounts due till date, admittedly payable by the Appellant / DISCOM. The affidavit shall also indicate when these amounts will be paid to the Respondent/Generator.

Meanwhile, Respondent/Generator shall file affidavit of the responsible officers indicating various amounts due from TANGEDCO till date.

List the matter for further hearing on **18.09.2019**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

Pr/pk